

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P./100/9/2019 in
O.A./100/4042/2017

New Delhi, this the 15th day of March, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Manisha
D/o Shri Ishwar Singh
R/o H.No.38, Madhav Enclave Khaira Road,
Najafgarh, New Delhi-110043 ...Petitioner

(Through Shri Mayank Joshi for Shri Ajesh Luthra, Advocate)

Versus

1. Shri Vijay Kumar Dev,
Chief Secretary,
GNCT of Delhi
5th Floor, Players Building,
Delhi Secretariat,
I.P. Estate, New Delhi
2. Shri Rajesh Chopra,
Secretary,
Delhi Subordinate Services Selection Board,
F-18, Karkardooma Institutional Area,
New Delhi
3. Shri Sanjay Goel,
Director,
Directorate of Education,
(GNCT of Delhi), Old Secretariat,
Delhi-110054

(Through Shri Anuj Kumar Sharma, Advocate)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman

This contempt case is filed alleging that the respondents did not implement the order dated 29.10.2018 passed by this Tribunal in OA 4042/2017.

2. Today, the learned counsel for the respondents placed before us copy of order dated 21.01.2019 in W.P. (C) 553/2019 in which the Hon'ble High Court of Delhi stayed the operation of the order in OA. In view of this development, the contempt case is closed, leaving it open to the applicant to pursue remedy in accordance with law, depending on the outcome of the Writ Petition.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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